

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6543/2012

(From the judgement and order dated 23/04/2012 in SBCRM No.1260/2012, of  
The HIGH COURT OF RAJASTHAN AT JAIPUR)

GIRRAJ PRASAD MEENA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to file  
additional documents and office report)

Date: 04/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. H.D. Thanvi, Adv.  
Ms. Preeti Thanvi, Adv.  
Mr. Sarad Kumar Singhania, Adv.

For Respondent(s) Ms. Nilofar Qureshi, Adv.  
Ms. Rehnumia, Adv.  
Ms. Pragati Neekhara, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the  
petitioner seeking adjournment for filing the rejoinder affidavit,  
matter is adjourned for four weeks.

(Sanjay Kumar) Court Master (Indu Satija)  
| | Court Master |